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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 364/94

Transfer Application No:

DATE OF DECISION: 25.7.1994

Shri M.R.K.Pillai Petitioner

Shri S.Natarajan Advocate for the Petitioners

Versus

Union of India & Ors. Respondent

Sh.A.I.Bhatkar for Sh.M.I.Sethna Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri V.Ramakrishnan, Member (A)

1. To be referred to the Reporter or not ? NO
2. Whether it needs to be circulated to other Benches of the Tribunal ? NO

(V.RAMAKRISHNAN)
MEMBER (A)

(M.S.DESHPANDE)
VICE CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

OA.NO. 364/94

Shri M.R.K.Pillai ... Applicant
V/S.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri V.Ramakrishnan

Appearance

Shri S.Natarajan
Advocate
for the Applicant

Shri A.I.Bhatkar
for Shri M.I.Sethna
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 25.7.1994

(PER: M.S.Deshpande, Vice Chairman)

A Charge-sheet was served on the applicant on 3.4.1991 and the enquiry could not proceed because the presenting officer was not appointed. Shri Bhatkar for the respondents states that now the presenting officer has been appointed. Shri P.V.Subbarao has been appointed as the Presenting Officer. Shri Bhatkar further states that it would be possible for the enquiry officer to finish the enquiry early. We only hope that the disciplinary authority sees to it that the enquiry is completed as far as possible within three months from the date of communication of this order as Shri Natarajan states that the applicant would cooperate in the enquiry. The application is disposed of with this observation.


(V.RAMAKRISHNAN)
MEMBER (A)


(M.S.DESHPANDE)
VICE CHAIRMAN